

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

EXECUTION APPLICATION NO. 11 OF 2025 (WZ)

IN

ORIGINAL APPLICATION NO. 90 OF 2021

Shubha Kulkarni & Anr.
In the matter between
Shailaja Deshpande & Ors.

.... Applicants

Versus

MPCB & Ors.

.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 1.**

I, Babasaheb M. Kukade, aged adult, occupation – Service, the Regional Officer of the Maharashtra Pollution Control Board at Pune Region, having office address at 3rd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that being aggrieved by the Order dated 26/09/2022 passed by this Hon'ble Tribunal in Original Application No.90/2021, the Applicants have filed the present Execution Application before this Hon'ble Tribunal.
- (2) I say and submit that, in compliance of the order dated 26/09/2022 passed by this Hon'ble NGT, the River Management and Rejuvenation Committee was constituted under the Chairperson of the Divisional Commissioner, Pune, vide letter dated 11/11/2022. The first meeting of the said



Committee was held on 23/11/2022, and thereafter the Divisional Commissioner has been conducting meetings every three months as per the directions of the Hon'ble NGT. A copy of the Letter dated 11/11/2022 is enclosed herewith and marked as an **Annexure –I.**

(3) I say and submit that the River Management and Rejuvenation Committee has been conducting joint committee visits and meetings from time to time. The last meeting was held on 18/11/2025. A copy of the Minutes of Meeting (MOM) dated 18/11/2025 is enclosed herewith and marked as an **Annexure –II.**

(4) I say and submit that Respondent MPC Board, issued a letter dated 20/01/2026 to the Environment Officer, Environment Department of the Pune Municipal Corporation (PMC), regarding the present status report in compliance of the order dated 26/09/2022 passed by the Hon'ble NGT. In response thereto, PMC submitted its reply dated 23/01/2026 as under:-

Sr. No.	Direction Given in the Hon'ble NGT order dated 26/09/2022	Present Status
1)	A Vigilance monitoring system be established by way of geo fencing supported with CCTV coverage and police surveillance squad in order to check that no mining activity takes place in future.	The Aundh Baner Regional Office has installed total 40 nos. of CCTV cameras for the rejuvenation of the river. The upgrading of these CCTV cameras is underway.
2)	All the obstructions which have been noted in the Joint Committee report in point no. 3 from Serial Nos. 1 to 7 be removed within a period of four months.	Actions Taken by Aundh Baner Ward Office – Information is required regarding the cases filed against unknown persons for the filling /debris dumped along the riverbed, along with the challans of the recovered amounts.



- Order dated 26/12/2024, the Aundh Baner regional office has constituted a (24/7) flying squad for waste removal on the main road and other area.
- To take punitive action against those dumping debris/waste in the riverbed, a flying squad of health inspector/supervisors Has been appointed in three shifts (Morning-Afternoon-night) Action is being taken against those dumping debris/waste through this flying squad from time to time. Through them, a fine of Rs. 1,54,000/- has been recovered through 229 cases from January 2025 to December 2025.

Action taken by Executive Engineer's Office Building Development Department, Zone No. 03-

- Notice have been issued 10 landowners who have been given private ownership of land along the Mula and Ramnadi rivers to remove the fillings /debris.
- Department of PMC has removed about 3,17,500 cubic meters of road block s /fillings /debris on the river banks and the work of removing the remaining fillings /Debris is still going on.
- Senior Inspector of police has been informed to file a case against five landowners for the fillings /Debris placed along the river bed by private owners.





	<p>➤ Hotels/Sheds/Structure /shops and other unauthorised construction on the river banks have been removed by issuing notices to the property owners under section 52, 53 of the MRTP Act 1966 and about 72,000 sq. ft. of unauthorised construction have been removed .also penal action has been taken against the persons /vehicles that have illegally placed roadblocks and fillings /Debris on the river banks.</p>
<p>3) Whatever interventions are found along the river bank as are stated in point No. 3 at serial Nos. 1 to 7 be removed within a period of four months.</p>	<p>During the meeting held in the office of the Hon. Divisional Commissioner in accordance with the suggestions raised by Mrs. Shailaja Deshpande and other members from the time to time the following actions has been taken by PMC –</p> <ul style="list-style-type: none"> ➤ About 69,330 cubic meters of fillings/Debris dumped along the river banks near the confluence of Ramnadi and Mula rivers in the surrounding area have been removed and the work of removing the fillings /Debris currently under progress. ➤ Department of PMC corporation has issued notices to the property owners under Sections 52,53 of the MRTP Act 1966 to the hotels/sheds/structures/shops and other unauthorised construction on the banks of the river and about 72,000 sq.ft. of unauthorised construction have been



		<p>removed. Also penal action has been taken against the person.</p> <ul style="list-style-type: none"> ➤ As per the order given by the Hon'ble Divisional Commissioner during the committee meeting regarding the joint inspection of unauthorized construction and authorized construction within the blue flood line of Mula and Ramnadi rivers by the Irrigation Department and the construction development department, a joint inspection of the project the address along the Ramnadi river has been conducted, and it has been verified on site that the said project is outside the blue flood line. ➤ The Hon'ble Tehasildar and Talathi as well as the Police Inspector have been informed on 28/02/2025 regarding the sand mining taking place in the riverbed.
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4) Baner STP shall be upgraded as per the CPCB Guidelines within a period of six months.

Action by Sewage Treatment (Electrical) STP Department.

- The PMC 30 MLD Baner Sewage Treatment Plant was commissioned in 2010, and this project is based on Sequential Batch Reactor (SBR) Technology.
- Existing 30 MLD Baner sewage treatment plant of the PMC corporation is functioning according to CPCB norms, and the department conducts periodic water testing through laboratories or agencies approved by the Ministry of Environment, forest and





Climate Change, Government of India, Delhi therefore, in our opinion, there is currently no need to upgrade the 30 MLD Baner sewage treatment plant. However the PMC has proposed to commission a tertiary treatment plant at the 30 MLD Baner sewage treatment plant.

A copy of the letter dated 20/01/2026 and the reply submitted by PMC dated 23/01/2026 are enclosed herewith and marked as an **Annexure- III and IV.**

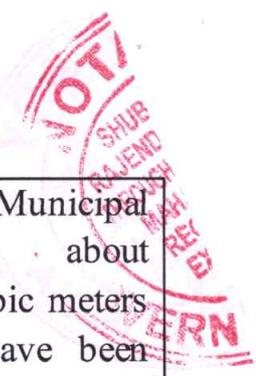
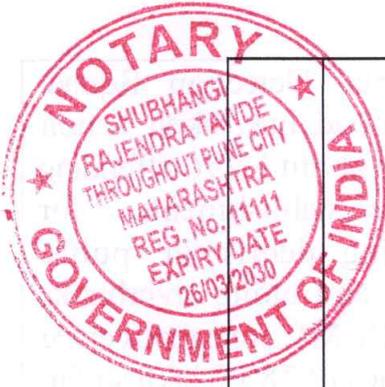
- (5) I say and submit that Respondent MPC Board, issued a letter dated 16/01/2026 to the City Engineer (Environment Department) of the PCMC, regarding the present status report in compliance of the order dated 26/09/2022 passed by the Hon'ble NGT. In response thereto, PCMC submitted its reply dated 2/02/2026, as under :-

Sr. No.	Points	Action taken by PCMC
1.	A vigilance monitoring system be established by way of geo fencing supported with CCTV coverage and police surveillance squad in order to check that no mining activity takes place in future;	CCTV cameras have been installed at 17 locations to prevent unauthorized dumping on the Mula River riverbank and curb illegal sand extraction—8 on approach roads and 9 near the riverbank. To stop dumping of construction debris and waste along the riverbanks, the Pimpri Chinchwad Municipal Corporation has appointed a



		<p>Nuisance Detection Squad. The squad has taken action against about 1,296 offending citizens/establishments for dumping debris in public places and along riverbanks in the PCMC area, recovering penalties of ₹85.0 lakh so far.</p>
2.	<p>All the obstructions which have been noted in the Joint Committee report in point No.3 from Serial Nos.1 to 7 be removed within a period of four months;</p>	<p>1. To implement a vigilance monitoring system to prevent unauthorized dumping along the banks of the Mula River-To prevent unauthorized dumping on the Mula River bank and curb illegal sand extraction, CCTV cameras have been installed at 17 locations—8 on approach roads and 9 near the riverbank.</p> <p>To stop construction debris and waste dumping along the Mula River banks, the Pimpri Chinchwad Municipal Corporation has appointed a Nuisance Detection Squad. The squad has taken action against about 1,296 citizens/establishments in the PCMC area and recovered penalties of Rs. 85.0 lakh so far.</p> <p>2. Measures should be implemented to prevent the dumping of debris and waste along the Mula River banks-</p> <p>➤ Through the 'D' Ward Office of the Pimpri</p>





Chinchwad Municipal Corporation, about 2,22,098 cubic meters of debris have been removed from the banks of the Mula River. After the work order for the Mula River Rejuvenation Project, around 40,000 cubic meters of debris have been removed till date

- To stop dumping of construction debris and waste along the Mula River banks, a Nuisance Detection Squad has been appointed by the Pimpri Chinchwad Municipal Corporation. The squad has taken action against about 1,296 citizens/establishments in the PCMC area and recovered penalties of ₹85.0 lakh so far.
- Out of 9 bridges over the Mula River, protective mesh barriers have been installed on 7 bridges. Mesh is not required for Harris Bridge, and the bridge on the National Highway at Wakad is under the

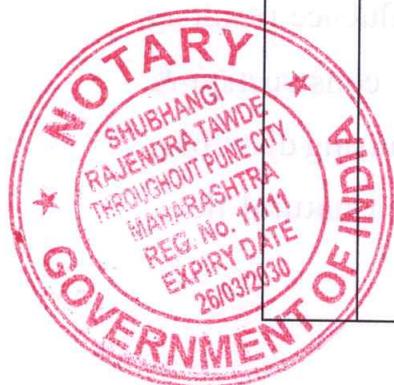


- The Municipal Corporation is taking due precautions to prevent the growth of water hyacinth in the Mula River. In the event of any growth, immediate action is taken to remove the water hyacinth.

5. Identify and rejuvenate natural springs and streams along the banks of the Mula river between wakad and sangvi.

- Under the Mula River Rejuvenation Project, geologists have been appointed, and through them a project report has been prepared for the rejuvenation of wetlands, riparian zones, springs, dug wells, and borewells, as well as for the restoration of drains. Accordingly, implementation under the River Rejuvenation Project is currently in progress.

6. Reuse of treated water from the sewage treatment plants-

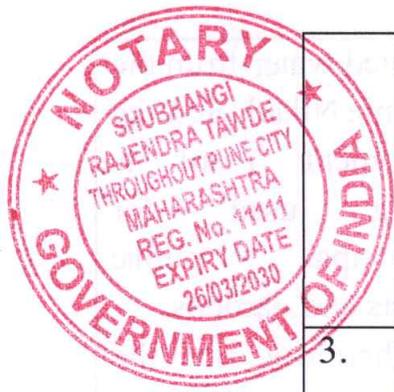


- Treated water from the Pimple Nilakh Sewage Treatment Plant is being used for municipal public toilets and gardens.
- Furthermore, in the future, water treated through tertiary treatment will be used for non-potable purposes such as gardening, road washing, vehicle washing, etc.

7. Ensure that the sewage treatment plant at Pimple Nilakh is operated and maintained in accordance with CPCB standard.

- Phase II of the Pimple Nilakh Sewage Treatment Plant has been newly constructed with tertiary treatment. Both Phase I and Phase II operate as per CPCB standards, and the treated water quality is monitored daily

8. Removal of the coffer dam near the Aundh-Sangvi (D Mart) Bridge.



		The said coffer dam was constructed by the Pune Municipal Corporation, and the necessary action at the said location has been carried out by them.
3.	All encroachments/ interventions and constructions carried out in the riverbed and along the riverbanks, as mentioned in the Joint Committee's report, shall be removed within a period of four months.	Through the 'D' Ward Office of the Pimpri Chinchwad Municipal Corporation, all encroachments and constructions along the banks of the Mula River within the municipal limits have been removed.
4.	Baner STP shall be upgraded as per the CPCB Guidelines within a period of six months;	- Related to Pune Municipal Corporation. As

A copy of the letter dated 16/01/2026 and the reply submitted by PCMC dated 2/02/2026 are enclosed herewith and marked as an **Annexure- V and VI respectively**.

- (6) I say and submit that the Respondent MPC Board has issued Directions to the Pune Municipal Corporation (PMC) from time to time, for untreated domestic effluent carrying pipeline is broken and untreated domestic effluent directly mixing into Ramnadi near Ryan International School, Bavdhan Budruk Pune and for discharging untreated domestic effluent into Ram River causes river water pollution, PMC has not controlled ongoing sand excavation at Ram-Mula Confluence resulting into flood risk, not controlled disposing of construction & demolition waste on the bank of Ram river causing disturbing the ecological balance of river by altering their natural flow.



(7) I further say and submit that the Respondent, MPC Board has issued a letter dated 24/11/2025 addressed to the Environment Officer, Environment Department, Pune Municipal Corporation, Pune and requested to provide the list of washing and servicing units within the PMC area. A Copy of the letter dated 24/11/2025 is attached as **Annexure-VII**.

(8) Hence this Affidavit.

Solemnly affirmed on this 25th day of March, 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent No.1

ADVOCATE


(Babasaheb M. Kukade)
Regional Officer, MPCB, Pune

BEFORE ME

SRTawde

SHUBHANGI RAJENDRA TAWDE
NOTARY GOVT. OF INDIA
PUNE

**NOTED & REGISTERED
AT SERIAL NO/DT. 26/2026.**

25 MAR 2026



Translation 524

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ENGLISH TRANSLATION

OFFICE OF THE DIVISIONAL COMMISSIONER

(VIDHAN BHAVAN) PUNE DIVISION, PUNE

Annexure-I

(NAGARPARISHAD ADMINISTRATION BRANCH)

Telephone No.020-26362331

Web Site : divcompune.in

Fax: 020-26343233

E Mail : rdmapune@gmail.com

KRAMANK :- N.PA.6/KAVI/540/2022

Date :- 11/11/2022

To,

- 1) Hon'ble Collector,
Office of the Collector, Pune
- 2) Hon'ble Commissioner,
Pune Mahanagarpalika, Pune.
- 3) Hon'ble Commissioner,
Pimpri-Chinchwad Mahanagarpalika,
Pimpri-Chinchwad.
- 4) The Chief Executive Officer,
Pune Cantonment Board, Pune.
- 5) The Chief Executive Officer,
Khadki Cantonment Board, Khadki.
- 6) The Chief Engineer,
Water Resources Department, Pune
- 7) The Regional Officer,
Maharashtra State Pollution Board, Pune.



525
Translation

URE-A.4

133

ENGLISH TRANSLATION

OFFICE OF THE DIVISIONAL COMMISSIONER

(VIDHAN BHAVAN) PUNE DIVISION, PUNE

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To,

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Office of the Collector, Pune
- 2) Hon'ble Commissioner,
Pune Mahanagarpalika, Pune.
- 3) Hon'ble Commissioner,
Pimpri-Chinchwad Mahanagarpalika,
Pimpri-Chinchwad.
- 4) The Chief Executive Officer,
Pune Cantonment Board, Pune.
- 5) The Chief Executive Officer,
Khadki Cantonment Board, Khadki.
- 6) The Chief Engineer,
Water Resources Department, Pune
- 7) The Regional Officer,
Maharashtra State Pollution Board, Pune.



Subject:- Taking action as per Order given by the Hon'ble National Green Tribunal in Original Application No.90 of 2021 (WZ) {Earlier O.A. 293/2021 (PB)} with reference to the danger of flood created in Pune City...

Meeting dt. 23/11/2022 in the morning 11.00 o'clock.

Sir,

It is requested that order passed with reference to the aforesaid subject by the Hon'ble National Green Tribunal in Original Application No.90 of 2021 (WZ) {Earlier O.A. 293/2021 (PB)} enclosed herewith may be perused.

Vide Order dt. 26.09.2022 given by the Hon'ble National Green Tribunal it is ordered to constitute a Special Committee for Management and Rejuvenation of Rivers. Also by organizing meetings of the said Committee every 3 months it is directed to take continuous necessary measures in respect of problems arising in respect of the river bed as well as cleanliness of the river bank.

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Therefore the aforesaid Committee has been constituted as under and first meeting of the said Committee has been organized on **23/11/2022 at 11.00 in the morning at the Divisional Commissioner's Office, Pune.** You are therefore requested to remain present at the said meeting in person.

Sr. No.	Committee Member	Designation
1	Divisional Commissioner, Pune	Chairman
2	Collector, Pune	Member
3	Commissioner, Pune Mahanagarपालिका	Member
4	Commissioner, Pimpri-Chinchwad Mahanagarपालिका	Member
5	Chief Executive Officer, Pune Cantonment Board	Member
6	Chief Executive Officer, Khadki Cantonment Board	Member
7	Chief Engineer, Water Resources Department, Pune	Member
8	Joint Commissioner, Nagarपालिशद Administration Wing, Pune Division, Pune	Member
9	Regional Officer, Maharashtra State Pollution Board, Pune	Member-Secretary

With approval of Hon'ble Divisional Commissioner, Pune Division, Pune }

Sd/-

(Poonam Mehta)

Joint Commissioner,

Nagarपालिशद Administration, Pune Division, Pune

Minutes of the 17th Meeting held on 18/11/2025 In Compliance with The Hon'ble NGT Order Dated 26 September 2022 In The Matter of Original Application No. 90 Of 2021 (WZ) [Earlier O.A. No. 293/2021 (P.B.) Titled Shailaja Deshpande & Ors V/s. Maharashtra Pollution Control Board and Divisional Commissioner, Pune.

Annexure-II

In accordance with the aforesaid order regarding preparing an action plan by the joint committee, a meeting of all concern was held on 18/11/2025 at Divisional Commissioner Office, Pune under the Chairmanship of Chairman Commissioner, Pune and the list of officials present during the meeting is enclosed separately.

The Hon'ble Chairmen of committee has welcomed all committee members and detailed briefing on the Hon'ble NGT order and mentioned the purpose of the meeting was to review the progress made, assess the completed work, and evaluate the status of the remaining tasks in line with the timeline set by the Hon'ble NGT order.

The Hon'ble Chairman instructed all the committee members from MPCB, PMC & PCMC to attend the meeting in person.

Officials from Pimpri Chinchwad Municipal Corporation & Pune Municipal Corporation has shown the presentation regarding present status compliance made of Ram & Mula river & surrounding area.

Details of the same are mentioned in format below -

Sr. No.	Topic	Discussion and Decision during the meeting	Implementing authority
1	DPR preparation of Ramnadi river	<p>Concerns Raised by Jeevitnadi Members:-</p> <ul style="list-style-type: none"> - The Committee must establish an effective mechanism to address and resolve public grievances related to the Mula and Ramnadi river rejuvenation efforts. - Untreated domestic sewage from completed and ongoing construction projects—including labour camps—is reportedly being discharged at the confluence of the Ramnadi and Mula rivers. Immediate investigation and corrective measures are required. 	<p>Collector office, Pune</p> <p>Pune Municipal Corporation</p> <p>Pimpri Chinchwad Municipal Corporation</p> <p>Maharashtra pollution control board</p>

- Incidents of illegal sand mining, particularly within the Pimpri Chinchwad Municipal Corporation (PCMC) jurisdiction, have been reported. This poses a significant environmental threat and requires urgent intervention.
- Restoration and protection of natural springs within the riverbed must be prioritized as part of the rejuvenation process.
- No clear measures have been outlined for safeguarding biodiversity and conserving eco-sensitive zones along the river stretch. Detailed plans and timelines are necessary.
- Quantitative ground status reports from both Pune Municipal Corporation (PMC) and PCMC have not yet been submitted, hindering assessment of progress.
- Neither corporation has submitted required assessment or compliance reports related to sand mining activities.
- A robust vigilance mechanism—including monitoring systems and/or police surveillance—is required to curb illegal sand mining and ensure continuous protection of the river zone

Pimpri Chinchwad Corporation authority stated that:-

- PCMC has removed approximately 2,22,098 cubic meters of debris from the Mula River.
- PCMC has collected a total fine of Rs.85 lakh and has filed 6 cases related to illegal debris dumping activities.
- PCMC has installed 8 CCTV cameras near the Mula River, with an additional 9 cameras also deployed to strengthen surveillance and monitoring.

Pune Municipal Corporation authority stated that:-

- PMC has installed Cameras at 17 location for identify the illegal Sand mining.
- PMC authority has around 7200 sq ft of encroachment removed from Baner and Balewadi areas.
- The squad is deployed and action taken on 8335 cases for debris dumping. Aundh ward office has fined an amount of Rs. 58,97,970 in the form of challans for the period 1-4-2021 to 25-10-2024.
- Bollards have been fixed at the entrance from the road. This has stopped the access to vehicles which were dumping debris.
- Building Permission Dept. Zone3 deployed JCB and Dumpers and removed 3,33,782 m3 of debris which was dumped near the confluence & Baner s. No. 225, near Mula river.

Hon'ble Chairman directed that-

- Pune Municipal Corporation and Pimpri Chinchwad Municipal Corporation are to coordinate and arrange a joint visit with Maharashtra Pollution Control Board, Pune Metropolitan Region Development Authority, and Smt. Deshpande with Jeevitnadi Members to verify current work status.
- Sand mining sites (if any) must be identified. Immediate action is to be taken with the help of the concerned Tahsildar and Sub-Divisional Officer.
- Maharashtra Pollution Control Board, Pune Municipal Corporation, and Pimpri Chinchwad Municipal Corporation are directed to take immediate action against domestic sewage discharge.
- The Maharashtra Pollution Control Board

		(MPCB) should 531 conduct monthly monitoring of all Sewage Treatment Plants (STPs) by collecting and analyzing effluent sample.	
2	C and D waste	<p>Concerns Raised by Jeevitnadi Members:-</p> <ul style="list-style-type: none"> - Encroachment and dumping of construction debris in the riverbed must be verified through a joint committee visit. Immediate action is required to stop such activities. -C&D waste dumped near the Pimpri Chinchwad Municipal Corporation side of Mula River (near the new bridge at Ambedkar Chowk) remains uncleared despite previous discussions. <p>Pimpri Chinchwad Municipal Corporation authority reported PCMC authority has removed about 2,22,098 Cubic meter debris from Mula river and working as per suggestion of the Jeevitnadi members.</p> <p>Hon'ble Chairman directed that- The status of all riverbed encroachments must be verified. The Pune Municipal Corporation (PMC) and Pimpri-Chinchwad Municipal Corporation (PCMC) are instructed to take strict action against the officials responsible for construction and demolition (C&D) waste dumping in their respective areas.</p>	<p>Pimpri Chinchwad Municipal Corporation.</p> <p>Pune Municipal Corporation</p>
3	Points of addressal	<p>Hon'ble Chairman directed that-</p> <ul style="list-style-type: none"> - MPCB shall identify all points where wastewater enters the river, issue notices to the concerned parties, and submit an action-taken report to the committee within 8 days. - MPCB shall submit a report on the action taken regarding riverbed encroachments and against authorities responsible for the direct discharge of wastewater into the river. - The Collector shall take action against illegal sand mining and submit a report to the Committee. Tahsildar, Haveli, shall submit an action-taken report on sand mining activities for the year 2024-25. - A joint visit shall be conducted by the concerned 	<p>Pune Municipal Corporation</p> <p>Pimpri Chinchwad Municipal Corporation</p> <p>Maharashtra Pollution Control Board</p> <p>Collector,Pune</p> <p>Tahsildar,Haveli Taluka</p>

		authorities, followed by immediate planning of all necessary preventive measures. These measures must be properly documented, and a detailed compliance report on the planned and implemented actions shall be submitted to the Committee within 15 days.	
4	Instructions to be followed in next meeting	<p>Hon'ble Chairman directed that-</p> <ul style="list-style-type: none"> - All issues raised by Jeevitnadi must be considered and acted upon. - A location-wise progress report (ongoing and completed work), including before-and-after visuals, must be presented in the next meeting. 	<p>Pune Municipal Corporation.</p> <p>Pimpri Chinchwad Municipal Corporation</p> <p>Water resource department</p> <p>Maharashtra Pollution Control Board</p>

The meeting ended with the vote of thanks.



Regional Officer
MPCB,Pune



Divisional Commissioner
Pune Division,Pune

To,

All Concern

MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE PUNE -1

Phone: 020-25811694
Fax: 020-25811029
Visit us at www.mpcb.gov.in
E-mail: sropune1@mpcb.gov.in



Jog Center Bldg.
2nd Floor, Wakdewadi,
Old Mumbai Pune Highway,
Pune 411003

No. MPCB/

260/20-FTS-0054

Date: 20/11/2026



"Your Service is our Duty"

To,

**Environment Officer,
Environment Department,
Pune Municipal Corporation, Pune.**

Sub: Order Passed by Hon'ble NGT in Original Application No. 90/2021 and Execution Application No.11 of 2025(WZ).

Ref: - 1) Hon'ble NGT ORIGINAL APPLICATION NO.90 OF 2021 (WZ) [Earlier O.A. No. 293/2021 (PB)] Order dtd.26/9/2022.
2) Time to time review meetings and joint committee visit with Chairmanship of Hon'ble Divisional Commissioner, Pune.
3) Hon'ble NGT order dd. 2/12/2025.
4) Hon'ble Divisional Commissioner, Pune letter dtd. 12/1/2026.

Sir,

With reference to the above, in compliance with the Hon'ble NGT order dtd. 26/9/2022 in ORIGINAL APPLICATION NO.90 OF 2021 (WZ) [Earlier O.A. No. 293/2021 (PB)] a of River Management and Rejuvenation Committee constituted under the chairmanship of Hon'ble Divisional Commissioner & time to time review meetings and joint visits of River Management and Rejuvenation Committee was carried out.

EXECUTION APPLICATION NO.11 OF 2025 (WZ) IN ORIGINAL APPLICATION NO.90 OF 2021 (WZ) Shubha Kulkarni & Anr. In the matter of Shailaja Deshpande & Ors. This Execution Application has been filed seeking execution of the order dated 26.09.2022 passed by this Tribunal in Original Application No.90 of 2021 (WZ), wherein in para 10, Hon'ble NGT have directed as follows: -

- 1) *A vigilance monitoring system be established by way of geo fencing supported with CCTV coverage and police surveillance squad in order to check that no mining activity takes place in future;*
- 2) *All the obstructions which have been noted in the Joint Committee report in point No.3 from Serial Nos.1 to 7 be removed within a period of four months;*
- 3) *Whatever interventions are found along the river bank as are stated in point No.3 at serial Nos.1 to 7 be removed within a period of four months.*
- 4) *Baner STP shall be upgraded as per the CPCB Guidelines within a period of six months.*
- 5) *A specific River Management and Rejuvenation Committee be set up for rivers namely Mula and Ramnadi, which shall comprise of atleast one member each from State Pollution Control Board, Pune Municipal Corporation, Pimpri-Chinchwad Municipal Corporation, Collector, Pune, Water Resources Department, Pune Cantonment Board and Khadki*

Cantonment Board. The Divisional Commissioner shall be the Chairperson of the said Committee. This Committee shall hold meetings every three months in order to appreciate the problems arising with respect to cleaning the riverbeds as well as the banks of the rivers and take necessary measures in that regard consistently. The Committee shall also take care of the redressal of the grievances raised by the public, if any. The Committee shall be constituted within a period of one month."

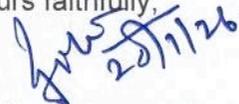
Now, Applicant has filed Execution Application No.11 of 2025(WZ) urging that some of above directions are only partly complied with and therefore, this Execution Application has been filed to see that the entire order, referred to above, is implemented/executed.

In view of above, you are requested to please submit present status report in accordance with the Hon'ble NGT order immediately for onward submission to the Hon'ble NGT.

Please treat this as urgent.

Enc: As above.

Yours faithfully,



(Kartikeya Langote)
Sub Regional Officer,
MPC Board, Pune-I.

Copy submitted for information to-

- 1) Divisional Commissioner, Office of Municipal Council Administration, Pune Division Pune.
- 2) Hon'ble Commissioner Pune Municipal Corporation, Pune.
- 3) JD (WPC) MPCB Mumbai.
- 4) The Regional officer MPCB, Pune.



Environment Department
Pune Municipal Corporation

Outward No. :- 971

Date :- 23/01/26

To,
The Sub Regional Officer,
MPC Board,
Pune-1

Subject :- Order passed by Hon'ble. N.G.T. in Original Application No. 90 of 2021 and Execution Application No. 11 of 2025 (WZ)

References :- Maharashtra Pollution Control Board, Sub Regional Office, Pune -1 letter No. MPCB/260/20-FTS-0054 dated 20/01/2026.

Sir,

With reference to the above, in compliance with the Hon'ble NGT order dtd. 26/9/2 in ORIGINAL APPLICATION NO.90 OF 2021 (WZ) [Earlier O.A. No. 293/2021 (PB)] a of River Management and Rejuvenation Committee constituted under the chairmanship of Hon' Divisional Commissioner & time to time review meetings and joint visits of River Management and Rejuvenation Committee was carried out.

Execution Application No.11 of 2025 (WZ in Original Application No.90 of 2021 (WZ) Shubha Kulkarni & Anr. In the matter of Shailaja Deshpande & Ors. The Execution Application has been filed seeking execution of the order dated 26.09.2022 passed by the Hon'ble NGT in Original Application No.90 of 2021 (WZ), wherein in compliance of the para 10, of the Hon'ble NGT directions the Pune Municipal Corporation is submitting the present status report in accordance with the Hon'ble NGT order as follows:

Sr. No.	Directions given in the Hon'ble NGT order	Present Status
1)	A vigilance monitoring system be established by way of geo fencing supported with CCTV coverage and police surveillance squad in order to check that no mining activity takes place in future;	The Aundh Baner Regional Office has installed a total of 40 CCTV cameras for the rejuvenation of the river. The upgrading of these CCTV cameras is underway.
2)	All the obstructions which have been noted in the Joint Committee report in point No.3 from Serial Nos. 1 to 7 be removed within a period of four months;	<p>Actions taken by Aundh Baner Ward Office:-</p> <p>Information is required regarding the cases filed against unknown persons for the filling/debris dumped along the riverbed, along with the challans of the recovered amounts.</p> <p>1) By order dated 26/12/2024, the Aundh Baner Regional Office has constituted a (24/7) flying squad for waste removal on the main road and other areas.</p> <p>2)To take punitive action against those dumping debris/waste in the riverbed, a flying squad of health inspectors/supervisors has been appointed in three shifts (morning – afternoon – night). Action is being taken against those dumping debris/waste through this flying squad from time to time. Through them, a fine of Rs. 1,54,000/- has been recovered through 229 cases from January 2025 to December 2025.</p>

The wire fencing on the D-Mart bridge in Aundh has been repaired. Sheets have also been installed at the said location to prevent dumping of waste. The waste at this location has been completely removed. Wire fencing has also been installed on the left and right sides of the Ambedkar Bridge.

Actions taken by Executive Engineer's Office Building Development Department, Zone No. 3:-

Notices have been issued 10 landowners who have been given private ownership of land along the Mula and Ramnadi rivers to remove the fillings/Debris.

Regarding the encroachments/ obstacles on the banks of Mula and Ramnadi due to the landowners not removing the fillings/Debris on their own, the construction Development Department of Pune Municipal Corporation has removed about 3,17,500 cubic meters of road blocks/fillings/ Debris on the river banks and the work of removing the remaining fillings/Debris is still going on. Also, the Hon. Senior Inspector of Police has been informed to file a case against five landowners for the fillings/Debris placed along the river bed by private owners. Hotels/sheds/ structures/shops and other unauthorized constructions on the river banks have been removed by issuing notices to the property owners under Sections 52, 53 of the MRTP Act 1966 and about 72,000 sq. ft. of unauthorized constructions have been removed. Also, penal action has been taken against the persons/vehicles that have illegally placed roadblocks and fillings/Debris on the river banks.

Who have been encroached upon Notices has been issued to 10 landowners to remove private fillings/Debris along the Mula and Ramnadi rivers.

3) Whatever interventions are found along the river bank as are stated in point No.3 at serial Nos. 1 to 7 be removed within a period of four months.

Construction Development Department, Zone C. 3, Pune Municipal Corporation has so far removed the illegally dumped fill in the Baner area along the Mula and Ram riverbeds with the help of 2 UCBs and 10 dumpers as follows:

Sr. No.	Location mentioned in application	Debris removed by Pune Municipal Corporation (Cu. M.)	Debris removed by concerned encroachers after notice (Cu. M.)	Total debris removed (Cu. M.)
1	Baner	1,26,000	-	1,28,000
2	Balewadi	-	44,500	44,500
3	Other locations mentioned in the application	1,45,000	-	1,45,000
Total		2,71,000	44,500	3,17,500

During the meeting held in the office of the Hon. Divisional Commissions in accordance with the suggestions raised by Mrs. Shailaja Deshpande and other members from time to time the following action has been taken by Pune Municipal Corporation

- About 69,330 cubic meters of fillings/Debris dumped along the river banks near the confluence of Ramnadi und Mula rivers and in the surrounding area have been removed and the work of removing the fillings/Debris currently under progress.
- The work of restoring the existing water spring at the confluence of the Ramnadi and Mula rivers Sangam has been carried out by

the Construction Development Department Regarding the encroachments/obstacles on the banks of Mula and Ramnadi the Construction Development

- Department of Pune Municipal Corporation has issued notices to the property owners under Sections 52, 53 of the MRTP Act 1966 to the hotels/sheds/structures/shops and other unauthorized constructions on the banks of the river and about 72,000 sq. ft. of unauthorized constructions have been removed. Also penal action has been taken against the persons/vehicles illegally creating noise and littering on the banks of the river.
- As per the orders given by the Hon'ble Divisional Commissioner during the committee meeting regarding the joint inspection of unauthorized construction and authorized construction within the blue flood line of Mula and Ramnadi rivers by the Irrigation Department and the Construction Development Department, a joint inspection of the project The Address along the Ramnadi river has been conducted, and it has been verified on site that the said project is outside the blue flood line.
- The Happy Da-Punjab Hotel was started illegally within the blue flood line of the Mula river bank. The unauthorized construction of the said hotel has been removed by the Construction Development Department, Zone C. 3. At present, no hotel / unauthorized structure exist at the said location,
- The Hon'ble Tehasildar and Talathi as well as the Police Inspector have been informed on 28/02/2025 regarding the sand mining taking place in the riverbed,
- The encroachments/blockages along the drain near Jupiter Hospital have been removed by the Construction Development Department.

4) Baner STP shall be upgraded as per the CPCB Guidelines within a period of six months.

Action by Sewage Treatment (Electrical) STP Department:

The Pune Municipal Corporation's 30 MLD Baner Sewage Treatment Plant was commissioned in 2010, and this project is based on Sequential Batch Reactor (SBR) technology. Its design parameters are as follows:

Sr. No.	Parameters	Raw Sewage Inlet Parameters	Outlet Parameters
1	BOD ₅	250 ppm	< 10 mg/l
2	COD	350 ppm	< 100 mg/l
3	TSS	350 ppm	< 10 mg/l
4	TKN	45 ppm	< 10 mg/l
5	Ammonia Nitrogen	10 mg/l	< 2 mg/l
6	Nitrate Nitrogen	45 mg/l	< 10 mg/l
7	Total phosphorus (as PO ₄)	5 mg/l	< 2 mg/l
8	Fecal Coliforms	10 ⁶ Nos/100 ml	< 100 Nos/100 ml
9	PH	7.0 to 8.0 mg/l	7-9
10	Oil & Grease	15 mg/l	< 5 mg/l

Furthermore, the Pune Municipal Corporation has received a Revised Consent to Operate for all its existing STP projects from the Maharashtra Pollution Control Board (MPCB) on June 27, 2025.

The following Outlet Parameters have been specified in it.

Sr. No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27° C)	10.0
3	COD	50.0
4	TSS	20.0

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5	Nh4-N	5.0
6	N-total	10.0
7	Fecal Coliform (MPN/100 ml)	100

In addition, the standards of the Central Pollution Control Board for Outlet Parameters are as follows:

Sr. No.	Parameters	Standards prescribed by Board
1	BOD (3 days 27° C)	≤ 10 mg/l
2	COD	≤ 10 mg/l
3	TSS	≤ 50 mg/l
4	pH	6.5 – 8.5
5	Ammonia Nitrogen	≤ 5 mg/l
6	N-total	≤ 10 mg/l
7	Fecal Coliform (MPN/100 ml)	100

As per the above table, it is observed that the existing 30 MLD Baner sewage treatment plant of the Pune Municipal Corporation is functioning according to CPCB norms, and the department conducts periodic water testing through laboratories or agencies approved by the Ministry of Environment, Forest and Climate Change, Government of India, Delhi. Therefore, in our opinion, there is currently no need to upgrade the 30 MLD Baner sewage treatment plant.

However, the Pune Municipal Corporation has proposed to commission a Tertiary treatment plant at the 30 MLD Baner sewage treatment plant.

Sincerely,


(Ganesh Sonune)

Environment Officer
Pune Municipal Corporation


(Kishori Shinde-Todmal)

Deputy Municipal Commissioner
Pune Municipal Corporation

Enclosures : 1) Referenced letter of MPCB

- 2) Aundh Baner Ward Office, Pune Municipal Corporation letter No. 9298, dated 20/01/2026
- 3) Construction Development Department, Zone C. 3, Pune Municipal Corporation letter No. 6808, dated 16/01/2026
- 4) Chief Engineer (Electrical) office, Pune Municipal Corporation letter No. 3534, dated 23/01/2026
- 5) Superintendent of Engineer (Drainage Maintenance) office, PMC, letter No. 2295, dated 14/01/2026

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE PIMPRI CHINCHWAD

Phone: 020-25811694

Fax: 020-25811029

Visit us at www.mpcb.gov.in

E-mail: sropimprichinchwad@mpcb.gov.in



Jog Center Bldg.

2nd Floor, Wakdewadi,

Old Mumbai Pune Highway,

Pune 411003

No. MPCB/ 260116-FTS-0065

Date: - 16/01/2026



"Your Service is our Duty "

To,

**City Engineer (Environment),
Pimpri Chinchwad Municipal Corporation,
Pimpri-18.**

Sub: Order Passed by Hon'ble NGT in Original Application No. 90/2021 and Execution Application No.11 of 2025(WZ).

Ref: - 1) Hon'ble NGT ORIGINAL APPLICATION NO.90 OF 2021 (WZ) [Earlier O.A. No. 293/2021 (PB)] Order dtd.26/9/2022.
2) Time to time review meetings and Joint Committee visit under Chairmanship of Hon'ble Divisional Commissioner, Pune.
3) Hon'ble NGT Order dtd-02.12.2025
4) Hon'ble Divisional Commissioner, Pune letter dtd. 12/1/2026.

Sir,

With reference to the above, in compliance with the Hon'ble NGT order dtd. 26/9/2022 in ORIGINAL APPLICATION NO.90 OF 2021 (WZ) [Earlier O.A. No. 293/2021 (PB)] a of River Management and Rejuvenation Committee constituted under the Chairmanship of Hon'ble Divisional Commissioner & time to time review meetings are conducted and joint visits of River Management and Rejuvenation Committee are carried out.

EXECUTION APPLICATION NO.11 OF 2025 (WZ) IN ORIGINAL APPLICATION NO.90 OF 2021 (WZ) is filed by Shubha Kulkarni & Anr in the matter of Shailaja Deshpande & Ors. This Execution Application has been filed seeking execution of the order dated 26.09.2022 passed by this Tribunal in Original Application No.90 of 2021 (WZ), wherein in para 10, Hon'ble NGT have directed as follows: -

- 1) A vigilance monitoring system be established by way of geo fencing supported with CCTV coverage and police surveillance squad in order to check that no mining activity takes place in future;
- 2) All the obstructions which have been noted in the Joint Committee report in point No.3 from Serial Nos.1 to 7 be removed within a period of four months;
- 3) Whatever interventions are found along the river bank as are stated in point No.3 at serial Nos.1 to 7 be removed within a period of four months.
- 4) Baner STP shall be upgraded as per the CPCB Guidelines within a period of six months.
- 5) A specific River Management and Rejuvenation Committee be set up for rivers namely Mula and Ramnadi, which shall comprise of atleast one member each from State Pollution Control Board, Pune Municipal Corporation, Pimpri-Chinchwad Municipal Corporation, Collector, Pune, Water Resources Department, Pune Cantonment Board and Khadki Cantonment Board. The Divisional Commissioner

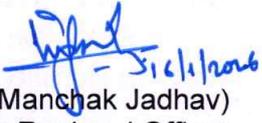
shall be the Chairperson of the said Committee. This Committee shall hold meetings every three months in order to appreciate the problems arising with respect to cleaning the riverbeds as well as the banks of the rivers and take necessary measures in that regard consistently. The Committee shall also take care of the redressal of the grievances raised by the public, if any. The Committee shall be constituted within a period of one month."

Now, Applicant has filed Execution Application No.11 of 2025 (WZ) urging that some of above directions are only partly complied with and therefore, this Execution Application has been filed to see that the entire order, referred to above, is implemented/executed.

In view of above, you are requested to submit present status report along with steps taken to implement the Hon'ble NGT order dtd-26.09.2022 till date immediately for onward submission to the Hon'ble Division Commissioner and Hon'ble NGT.

Please treat this as most urgent.

Encl: As above


(Manchak Jadhav)
Sub Regional Officer,
Pimpri-Chinchwad

Copy submitted for information to-

- 1) Hon'ble Divisional Commissioner, Office of Municipal Council Administration, Pune Division Pune.
- 2) Hon'ble Commissioner Pimpri Chinchwad Municipal Corporation, Pimpri- 18
- 3) Joint Director (WPC), MPCB, Mumbai.
- 4) The Regional officer, MPCB, Pune.



ISO-9001:2008 Certification

Pimpri Chinchwad Municipal Corporation

Environment Engineering Department

Out. No. ENV/ 08 /Kavi/ ५२५ /2026

Date- ०२ /0१/2026

Email – environment@pcmcindia.gov.in

To,
Sub Regional Officer,
MPCB, Sub regional Office,
Pimpri Chinchwad, Pune 411033.

Annexure-VI

Subject – NGT Order – OA 90/2021 and Execution Application 11/2025 Shailaja Deshpande
vs. MPCB and others

Ref – 1) Letter from your Office MPCB/260116-FTS-0065, Dt. 16/01/2026

In pursuance of the above subject, an application has been filed before the Hon'ble National Green Tribunal, Western Zone, Pune, for implementation of the order in Original Application No. 90/2021, by way of Execution Application No. 11/2025. In connection therewith, a report has been called for from your department.

Accordingly, as per the order dated 02/12/2025 passed by the Hon'ble National Green Tribunal, Western Zone, Pune, in Execution Application No. 11/2025 for implementation of the order in Original Application No. 90/2021, the report of the Pimpri Chinchwad Municipal Corporation is submitted as under:

Sr. No.	Point	Action Taken by PCMC
1	A vigilance monitoring system be established by way of geo fencing supported with CCTV coverage and police surveillance squad in order to check that no mining activity takes place in future	<ul style="list-style-type: none"> - In order to prevent unauthorized dumping in the Mula riverbank and to curb illegal sand extraction, CCTV cameras have been installed at a total of 17 locations, comprising 8 locations on the approach roads along the riverbanks and 9 locations adjacent to the riverbank. - To prevent dumping of construction debris and waste along the banks of the Mula River, a Nuisance Detection Squad has been appointed by the Pimpri Chinchwad Municipal Corporation. Through this squad, action has been taken against approximately 1296 offending citizens / establishments found dumping debris in public places and along riverbanks in PCMC area, and a penalty amounting to Rs. 85.0 lakh has been recovered till date.

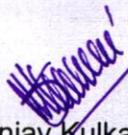
S.No.	Point	Action Taken by PCMC
2	All the obstructions which have been noted in the Joint Committee report in point No.3 from Serial Nos. 1 to 7 be removed within a period of four months	Details as below
2/1	To implement a Vigilance Monitoring System to prevent unauthorized dumping along the banks of the Mula River.	<ul style="list-style-type: none"> - In order to prevent unauthorized dumping in the Mula riverbank and to curb illegal sand extraction, CCTV cameras have been installed at a total of 17 locations, comprising 8 locations on the approach roads along the riverbanks and 9 locations adjacent to the riverbank. - To prevent dumping of construction debris and waste along the banks of the Mula River, a Nuisance Detection Squad has been appointed by the Pimpri Chinchwad Municipal Corporation. Through this squad, action has been taken against approximately 1296 offending citizens / establishments found dumping debris in public places and along riverbanks in PCMC area, and a penalty amounting to Rs. 85.0 lakh has been recovered till date.
2/2	Measures should be implemented to prevent the dumping of debris and waste along the Mula River banks.	<ul style="list-style-type: none"> - Through the 'D' Ward Office of the Pimpri Chinchwad Municipal Corporation, approximately 2,22,098 cubic meters of debris have been removed from the banks of the Mula River. After receiving the work order for implementation of the Mula River Rejuvenation Project, approximately 40,000 cubic meters of debris have been removed till date. - To prevent dumping of construction debris and waste along the banks of the Mula River, a Nuisance Detection Squad has been appointed by the Pimpri Chinchwad Municipal Corporation. Through this squad, action has been taken against approximately 1296 offending citizens / establishments found dumping debris in public places and along riverbanks in PCMC area, and a penalty amounting to Rs. 85.0 lakh has been recovered till date. - Out of the total 9 bridges over the Mula River, protective mesh barriers have been installed on 7 bridges. For the remaining 2 bridges, installation of mesh is not required for Harris Bridge. And the bridge on the National Highway at Wakad falls under the jurisdiction of the National Highways Authority of India (NHAI).

Sr. No.	Point	Action Taken by PCMC
2/3	Measures should be undertaken to prevent water pollution in the Mula River.	<ul style="list-style-type: none"> - At Pimple Nilakh, sewage treatment plants with capacities of 20 MLD and 15 MLD are operational. At present, an average of 34 MLD of sewage is being treated and purified through these facilities. - As the capacity of the existing main sewer line laid earlier by the Municipal Corporation along the Mula River is inadequate, and considering future population growth, work of laying a new sewer line under the River Rejuvenation Project has been initiated. - The work of laying interceptor lines is in progress to convey sewage from the drains discharging into the Mula River to the nearest sewage treatment plants for proper treatment. - To prevent solid waste from entering the Mula River through drains, it is proposed to install mechanical screens on polluted drains.
2/4	Measures should be implemented to prevent the growth of water hyacinth in the Mula River.	<ul style="list-style-type: none"> - The Municipal Corporation is taking due precautions to prevent the growth of water hyacinth in the Mula River. In the event of any growth, immediate action is taken to remove the water hyacinth.
2/5	Identify and rejuvenate natural springs and streams along the banks of the Mula River between Wakad and Sangvi.	<ul style="list-style-type: none"> - Under the Mula River Rejuvenation Project, geologists have been appointed, and through them a project report has been prepared for the rejuvenation of wetlands, riparian zones, springs, dug wells, and borewells, as well as for the restoration of drains. Accordingly, implementation under the River Rejuvenation Project is currently in progress.
2/6	Reuse of treated water from the sewage treatment plants.	<ul style="list-style-type: none"> - Treated water from the Pimple Nilakh Sewage Treatment Plant is being used for municipal public toilets and gardens. - Furthermore, in the future, water treated through tertiary treatment will be used for non-potable purposes such as gardening, road washing, vehicle washing, etc.
2/7	Ensure that the sewage treatment plant at Pimple Nilakh is operated and maintained in accordance with CPCB standards.	<ul style="list-style-type: none"> - Phase II of the Sewage Treatment Plant at Pimple Nilakh has been newly constructed, where sewage is treated using tertiary treatment. Additionally, both Phase I and Phase II of the Pimple Nilakh Sewage Treatment Plant are operated in compliance with CPCB standards. The quality of treated water is monitored daily at the plant.

Sr. No.	Point	Action Taken by PCMC
2/8	Removal of the coffer dam near the Aundh-Sangvi (D-Mart) Bridge.	- The said coffer dam was constructed by the Pune Municipal Corporation, and the necessary action at the said location has been carried out by them.
3	All encroachments/ interventions and constructions carried out in the riverbed and along the riverbanks, as mentioned in the Joint Committee's report, shall be removed within a period of four months.	- Through the 'D' Ward Office of the Pimpri Chinchwad Municipal Corporation, all encroachments and constructions along the banks of the Mula River within the municipal limits have been removed.
4	Baner STP shall be upgraded as per the CPCB Guidelines within a period of six months.	- Related to Pune Municipal Corporation.

As per the order dated 02/12/2025 passed by the Hon'ble National Green Tribunal, Western Zone, Pune, in Execution Application No. 11/2025 for implementation of the order in Original Application No. 90/2021, all works have been completed by the Pimpri Chinchwad Municipal Corporation as per above report.

This is submitted for your kind information.


(Sanjay Kulkarni)
Chief Engineer

Pimpri Chinchwad Municipal Corporation

Copy submitted for information to –

- 1) Hon. Div. Commissioner, Pune Division, Pune.

MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE PUNE -1

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Fax: 020-25811029

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2nd Floor, Wakdewadi,

Old Mumbai Pune Highway,

Pune 411003

No. MPCB/ 251124-FT3-0217

Date: 24-11-2025

“Your Service is our Duty ”



Annexure-VII

To,

Environment Officer,
Environment Department,
Pune Municipal Corporation, Pune.

Sub: Order Passed by Hon'ble NGT in Original Application No. 90/2021.

Ref: - 1) Hon'ble NGT ORIGINAL APPLICATION NO.90 OF 2021 (WZ) [Earlier O.A. No. 293/2021 (PB)] Order dtd.26/9/2022.

2) Time to time review meetings and joint committee visit with Chairmanship of Hon'ble Divisional Commissioner, Pune.

3) Minutes of 16th meeting held on 28/7/2025 communicated on 7/8/2025.

4) 17th meeting held on 18/11/2025.

Sir,

With reference to the above, in compliance of the Hon'ble NGT order dtd. 26/9/2022 in ORIGINAL APPLICATION NO.90 OF 2021 (WZ) [Earlier O.A. No. 293/2021 (PB)] a of River Management and Rejuvenation Committee constituted under the chairmanship of Hon'ble Divisional Commissioner & time to time review meetings and joint visits of River Management and Rejuvenation Committee was carried out.

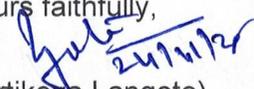
The Minutes of 16th meeting held on 28/7/2025 which was communicated to you on 7/8/2025 as per minutes of River Management and Rejuvenation Committee: - **Pune Municipal Corporation And Pimpri Chinchwad Municipal Corporation are directed to identify washing/servicing units causing pollution and submit a list to Maharashtra Pollution Control Board. Maharashtra Pollution Control Board agreed to initiate legal action upon receiving the list.**

The same point was again discussed in the 17th meeting held on 18/11/2025. Till date the list of **washing/servicing units** not received to this office. Hence MPCB is unable to take action and submit report to Hon'ble Divisional Commissioner.

In view of above, you are requested to submit list of **washing/servicing** units in the Pune Municipal Corporation area.

Please treat this as urgent.

Yours faithfully,


(Kartikeya Langote)
Sub Regional Officer,
MPC Board, Pune-I.

Copy submitted for information to-

- 1) Divisional Commissioner, Office of Municipal Council Administration, Pune Division Pune.
- 2) The Regional officer MPCB, Pune.
- 3) JD (APC) MPCB Mumbai.

Copy submitted to :- Shailaja Deshpande:- Jeevitnadi Living River Foundation
jeevitnadi@gmail.com